

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).25920/2024

(Arising out of impugned final judgment and order dated 14-10-2024 in CWP No.26680/2024 passed by the High Court Of Punjab & Haryana At Chandigarh)

JASVEER SINGH

Petitioner(s)

VERSUS

THE PUNJAB STATE ELECTION COMMISSION & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 11-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Surjit Singh Swatich, Adv.
Mr. Pritpal Singh Swatich, Adv.
Ms. Honey Verma, Adv.
Mr. Kunal Malik, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioner at a considerable length, who during the course of hearing fairly admitted that the elections have been held in the interim and the elected Sarpanch has taken over the charge.

2. That being so, no effective relief can be granted in these proceedings. It goes without saying that the petitioner or similarly placed candidates will be at liberty to avail the remedy of filing election petition.

3. Keeping in view the fact that the election of a Sarpanch is for a fixed tenure, we direct the Election Tribunal to make an

endeavour to decide the election petition within six months from the date of filing, subject to the cooperation extended by the parties.

4. The special leave petition is, accordingly, dismissed.

5. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR